

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.243/2006

Tuesday this the 18 th day of April 2006.

CORAM:

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

Baby J, GDSMC,
Angadical South P.O.,
Kodumon, residing at Thavathivil,
Angadical North, Via Kaipattoor. Applicant

By Advocate Mr.Sasidharan Chempazhanthiyil)

Vs.

1. Superintendent of Post Offices,
Pathanamthitta Division,
Pathanamthitta – 689 649.
2. Chief Post Master General,
Kerala Circle, Thiruvananthapuram-33.
3. Union of India, represented by its Secretary,
Ministry of Communications, New Delhi. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The Application having been heard on 18.4.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant presents the case which involves transfer in view of the fact that the post he was holding so far has been abolished. The applicant has made a series of representations such as A-2, A-5, A-6, A-7 and A-9 before the respondents. The last one is Annexure A-9 dated 12.4.06 addressed to the 2nd respondent(CPMG). Learned counsel for the applicant submitted that, he would be satisfied if a direction is given to the authorities concerned to consider his representation(A9) and to dispose of it within a time frame.



2. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.

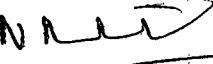
3. In the interests of justice, we direct the 2nd respondent to consider and dispose of his representation A-9 and to give a speaking order within a period of three months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated the 18th April, 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER